

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 1164/2024**

IN THE MATTER OF:

News Item Titled "How Open Drain Snuffed Out Another Young Life"
Appearing in The Times of India Dated 27.08.2024

Index

S. No	Particular	Page No.
1.	Reply on behalf of the Respondent No. 1 Central Pollution Control Board (CPCB) in compliance of Hon'ble NGT order dated 24.04.2025 in Original Application No. 1164/2024.	
2.	Annexure-I A Copy of the Hon'ble NGT order dated 24.04.2025	
3.	Annexure-II to IV A copy of the letters dated 25.11.2024, 11.12.2024 and 18.12.2024 issued by CPCB.	



Filed by Adv. Saurabh Balwani)
On behalf of Central Pollution Control Board

Place: Delhi
Date: 26.08.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 1164/2024**

IN THE MATTER OF:

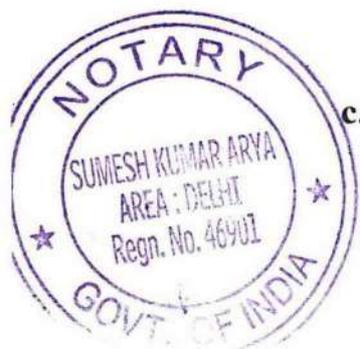
News Item Titled "How Open Drain Snuffed Out Another Young Life"
Appearing in The Times of India Dated 27.08.2024

**REPLY ON BEHALF OF THE RESPONDENT NO. 1 CENTRAL
POLLUTION CONTROL BOARD**

1. That, Hon'ble NGT vide order dated 24.04.2025 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the reply is made in succeeding paragraphs. The Copy of the Order dated 24.04.2025 is annexed herewith as **Annexure-I**.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act 1974 (hereinafter Water Act), The Air (Prevention and control of Pollution) Act, 1981 (hereinafter Air Act) and The Environment (Protection) Act, 1986.
3. That, it is humbly submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred as SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of territories falling in their territorial Jurisdiction.



4. That, the present matter is related to report of death of a five-year-old girl, found trapped in the deep, slush-filled waters near the Palla village check post near Akbarpur Marza village, New Delhi. The article highlights that the open drains that crisscross the village pose a significant risk to residents, especially to children.
5. That, as the instant matter pertained to state government authorities, CPCB communicated with Delhi Pollution Control Committee (hereinafter referred as DPCC), Public Works Department, Delhi (hereinafter referred as PWD) and District Magistrate (hereinafter referred as DM), North West Delhi, seeking the status report/ action taken report in the matter vide letter dated 25.11.2024, 11.12.2024 and 18.12.2024. A copy of the letters is enclosed as **Annexure- II, III & IV** respectively.
6. That, the status reports / action taken reports dated 23.04.2025 and 01.01.2025 have been meanwhile submitted by DPCC and PWD respectively to the Hon'ble NGT.
7. That, DPCC carried out the joint inspection with revenue department on 20.12.2024. As per the report submitted by DPCC:
 - a. The drain in question belongs to PWD and stretches 7.5 Kms from Hiranki chowk to Palla Village.
 - b. The drain was found covered from Hiranki Chowk to Bakhtawarpur village. The other section of the drain i.e. from Bakhtawarpur to Palla village was found covered in patches only and the open section were found clogged.
 - c. The PWD contractor reported that the construction in approx. 2.5 kms stretch is undergoing.



- d. Local residents informed that households from nearby villages discharge their sewage into the storm water drain.
8. That, PWD in its report submitted before Hon'ble NGT on 01.01.2025 has reported that:
- PWD carried out the remodelling of the drain. The drain in question was covered only in the residential zones, whereas only culverts were to be provided in the agricultural areas wherever necessary.
 - The covering of the drains is undertaken by adhering to the "Policy of covering of drains in Delhi" recommended by the committee constituted by Government of NCT of Delhi in compliance of the directions by Hon'ble High Court of Delhi dated 12.07.2013 (the policy attached as Annexure B in their reply).
9. The answering respondent No. 1 craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.
10. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.



(Nazimmudin)
Scientist- 'F'

Central Pollution Control Board



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 1164/2024**

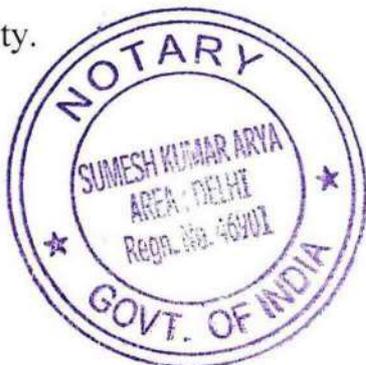
IN THE MATTER OF:

News Item Titled "How Open Drain Snuffed Out Another Young Life"
Appearing in The Times of India Dated 27.08.2024

AFFIDAVIT

I, **Nazimuddin** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Large

DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION
26 AUG 2025

Verified at New Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



DEPONENT

नाज़िमउद्दीन / Nazimuddin
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest And Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED


NOTARY PUBLIC, DELHI
GOVT. OF INDIA

26 AUG 2025



Item No. 14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1164/2024

News Item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024

Date of hearing: 24.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondents: Mr. Narender Pal Singh, Adv. for MoEF & CC
Ms. Jyoti Mendiratta & Ms. Ananya Basudha, Advs. for R - 4, 7 & 8
Ms. Puja S. Kalra & Mr. Virendra Singh, Advs. for R - 6 (MCD)
Ms. Prabhsahay Kaur, Mr. Aditya Verma & Ms. Sana Praveen, Advs. for DJB
Mr. Saurabh Balwani, Adv. for CPCB (Through VC)

ORDER

1. This Original Application (OA), registered *suo-motu* involves the issue of discharge of sewage in the storm water drain near Palla Village check post near Akbarpur Majra village, New Delhi. In terms of the direction of the Tribunal the DPCC has filed the report dated 01.01.2025 stating that the work of construction of the drain was assigned to the PWD in 2021 and recording the statement of the resident that in the absence of a proper sewage system household sewage from nearby village is being directly discharged into the drain which was lying stagnant. The inspection report is filed as annexure 1 along with the reply of the DPCC which records as under:-

“xxx

xxx

xxx

2. That this Hon'ble Tribunal took up the above referred matter on 13.09.2024 and pleased to issue notice to the CPCB, DPCC, MoEF&CC and DM(North-West). In the news report it was reported that 1 five year girl was died, as she was found trapped in the deep, slush-filled waters near the Palla village check post near Akbarpur Marza village, New Delhi.

3. That, in compliance with order dated 13.09.2024, a joint inspection of the site was carried out on 20.12.2024 by officials of DPCC and Revenue Department. During the inspection it was observed that:

i. The alleged drain was a storm water drain located near Akbarpur Majra village which is extended over a stretch of 7.5 kms i.e from Hiranki Chowk to Palla Village parallel to the village pakka road. Drains are provided on both sides of the road. The drain is owned by PWD.

ii. A section of the drain, from Bakhtawarpur to Hiranki Chowk, was found covered but the remaining section is open, except for a few points. The open portions were found to be clogged, resulting in overflowing water.

iii. Construction of pakka drain was found stopped (due to GRAP). The work has been awarded to M/s Pawan Enterprises (PWD contractor). The site engineer (Mr. Sumit, Mob. 7011840253) from the contractor site had reported that approximately 2.5 km drain is currently under construction.

iv. The Site Engineer also informed that the construction of the drain was assigned to them by the PWD in 2021 but experienced delays. Local residents were also contacted and they informed that, in the absence of a proper sewerage system, household sewage from nearby villages was being directly discharged into the drain which was lying stagnant.

V. Depth and width of drain (as informed by site engineer) were as follows:

- Depth: From Hiranki Chowk to Bakhtawarpur 2.7m
- From Bakhtawarpur to Palla village - 2m
- Width: From Hiranki Chowk to Bakhtawarpur 2.5m
- From Bakhtawarpur to Palla village - 1.7m

Copy of the joint inspection report dated 20.12.2024 alongwith Geo-tagged photos are enclosed herewith as ANNEXURE-1 (Colly).

4. That, DPCC issued letter dated 31.12.2024 to DJB and PWD in view of joint inspection. In the letter it was requested to take up necessary action on the issues pertaining to your department and submit ATR at the earliest. Copy of the letter dated 31.12.2024 is annexed herewith as ANNEXURE-2.”

5. The CPCB has filed a separate reply dated 02.01.2025 stating that the status report has been sought from the District Magistrate, North Delhi and the PWD which is awaited. Hence, liberty has been sought to filed the additional reply.

6. The MCD has filed the reply dated 22.04.2025 taking the stand that it has no role to play in the matter.

7. The reply of the DJB dated 22.04.2025 mentions as under:-

“xxx

xxx

xxx

5. *That the location where the incident occurred is in the RCC drain under the jurisdiction and control of PWD between Bakhtawarpur and Palla Village. As such, the entire onus of the drain falls squarely on the PWD, i.e. Respondent No.8. An extract from Google Maps showing the alignment and location of the RCC drain from Hiranki Chowk to Palla Village, passing through Bakhtawarpur and Akbarpur Majra, is annexed herewith and marked as Annexure R1.*

6. *That the RCC drain in question is partially covered at certain stretches and remains largely open at other locations. Photographs depicting the current condition of the RCC drain at certain locations in the area are annexed herewith and marked as Annexure R2.”*

8. The DJB has sought to put forth an explanation in the respect the sewage management in the nearby villages from which the untreated sewage is stated to be flowing in the storm water drain.

9. The PWD, Delhi has filed the reply date at 23.04.2025 taking the following plea:-

“xxx

xxx

xxx

8. *That the fateful accident took place as a plyboard was temporarily placed across the drain by the farmer without any information or approval from PWD. Unfortunately, during play four children stepped onto this board, and one child Muskan slipped and fell into the drain, resulting in a tragic and unfortunate fatality.*

9. *As afore-said, the drain along the right-hand side of Palla-Bakhtawarpur Road (while proceeding from Palla) has historically remained open since its transfer from MCD. The drain has been covered at certain points selectively to facilitate passage.*

10. *It is also significant to note that no formal sewerage network has been laid by the Delhi Jal Board in the area. As a result, sewage from multiple nearby villages continues to discharge into the drain, creating a heavy flow that necessitates a large-capacity drain. The drain is only for rain water but Delhi Jal Board sewage is coming into this drain as DJB has no sewerage network in this area due to this drain looks like sewage slush filled in it.”*

10. The PWD does not dispute that its responsibility to maintain the storm water drain in question. But a plea has been taken that the untreated sewage is flowing from the nearby villages in the storm water drain as no formal sewage network has been laid by the DJB in that area. So far as I&FCD, GNCTD is concerned in the reply dated 23.04.2025 it has taken the stand that it has no role to play in the matter.

11. In the above circumstances, we are of the view that a solution is required to be found jointly by the PWD and DJB. Hence, we direct the CEO, DJB and Engineer-in-Chief of PWD Delhi to hold a joint meeting and find a solution to prevent the discharge of untreated sewage in the storm water drain in question and to draw a timeline and fix the modalities for executing it. Let this joint meeting be convened within two weeks. The CEO, DJB will take the appropriate steps to convene the meeting. The decision taken in the said meeting will be placed on record by filing an affidavit by the PWD and DJB within six weeks.

12. Learned counsel appearing for the Respondent No. 4 has informed that the concerned District Magistrate is District Magistrate, North Delhi and not District Magistrate Northwest Delhi. Similarly, counsel for the Respondent No. 3-MoEF&C has informed that the incorrect description has been mentioned in the proceedings dated 13.09.2024. The Registry is directed to correct the description of Respondent No. 3 and 4 and prepare a fresh memo of parties.

13. Though, the DPCC has filed the reply but on one is present to assist the Tribunal on behalf of the DPCC. If there is a violation and untreated sewage is flowing in the storm water drain then the DPCC is required to take appropriate action against the violators. Hence, we

require the DPCC to file fresh action taken report keeping in view the above observations within a period of four weeks.

14. List on 29.08.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 24, 2025
Original Application No. 1164/2024
A..



79

Annexure- II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post/E-mail

CM-13011/293/2024-LAW-HO-CPCB-OH -720

25/11/2024

To,

The Member Secretary

Delhi Pollution Control Committee (DPCC)

6th floor, C wing, Delhi Secretariat,

I P Estate, Delhi-110002

Subject: Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024 in the suo-motu matter in news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024-reg

Sir/Madam,

This has reference to Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024, Suo Moto matter In re: news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024. Copy of the order is enclosed herewith for your kind perusal. In this matter, Hon'ble NGT has directed CPCB to file a response in the form of affidavit before the Tribunal.

It is requested to kindly provide the status report in the matter to CPCB at the earliest for further necessary action to ensure timely compliance of Hon'ble NGT order.

Yours faithfully

R. P. Gurung
(Ritesh Prasad Gurung)
Scientist E

Encl: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in



80

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post/E-mail

CM-13011/293/2024-LAW-HO-CPCB-OH -720

25/11/2024

To,
District Magistrate
Office of District Magistrate,
North-West Delhi. District Magistrate Office,
Kanjhawala, Delhi-110081

Subject: Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024 in the suo-motu matter in news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024-reg

Sir/Madam,

This has reference to Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024, Suo Moto matter In re: news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024. Copy of the order is enclosed herewith for your kind perusal. In this matter, Hon'ble NGT has directed CPCB to file a response in the form of affidavit before the Tribunal.

It is requested to kindly provide the status report in the matter to CPCB at the earliest for further necessary action to ensure timely compliance of Hon'ble NGT order.

Yours faithfully

R. P. Gurung
(Ritesh Prasad Gurung)
Scientist E

Encl: As above**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.****Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.****दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in**



81

Annexure- III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Reminder I

CM-13011/293/2024-LAW-HO-CPCB-OH / 735

DATE :- 11/12/2024

To,

District Magistrate

Office of District Magistrate,

North-West Delhi. District Magistrate Office,

Kanjhawala, Delhi-110081

Subject: Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024 in the suo-motu matter in news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024-reg

Reference: CPCB letter No. CM-13011/293/2024-LAW-HO-CPCB-OH/720 dated 26.11.2024

Madam,

Kindly refer to CPCB previous letter dated 26.11.2024 on the subject above-mentioned wherein it was requested to provide a status report on the subject matter. However, information sought is still awaited.

In this regard, it is requested to kindly provide the same at the earliest.

This may be treated as urgent.

Thanking You.

Yours faithfully


(Vishal Gandhi)

Scientist-E, WQM-I Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpbc.nic.in



82

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Reminder I

CM-13011/293/2024-LAW-HO-CPCB-OH / 735

Date: 11/12/2024

To,

The Member Secretary

Delhi Pollution Control Committee (DPCC)

6th floor, C wing, Delhi Secretariat,

I P Estate, Delhi-110002

Subject: Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024 in the suo-motu matter in news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024-reg

Reference: CPCB letter No. CM-13011/293/2024-LAW-HO-CPCB-OH/720 dated 26.11.2024

Sir,

Kindly refer to CPCB previous letter dated 26.11.2024 on the subject above-mentioned wherein it was requested to provide a status report on the subject matter. However, information sought is still awaited.

In this regard, it is requested to kindly provide the same at the earliest.

This may be treated as urgent.

Thanking You.

Yours faithfully

(Vishal Gandhi)

Scientist-E, WQM-I Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



83

Annexure- IV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post/ E-mail

CM-13011/293/2024-LAW-HO-CPCB-OH / 747

18/12/2024

To,

Engineer-in-Chief

Public Works Department,

12th Floor, MSO Building,

I. P. Estate, New Delhi: 110002

Subject: Compliance of Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024 in the suo-motu matter in news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024-reg

Sir,

Enclosed please find a copy of Hon'ble NGT order dated 13.09.2024 in OA No. 1164/2024, Suo Moto matter: News item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024.

In this regard, it is requested to provide the status report / action taken report in the said matter at the earliest.

Yours faithfully

(Vishal Gandhi)

Scientist-E, WQM-I Division

Encl: As above

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Item No.07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1164/2024

News Item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024

Date of hearing: 13.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo-motu* on the basis of the news item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024.
2. The matter relates to the death of a five year old girl, found trapped in the deep, slush-filled waters near the Palla village check post near Akbarpur Marza village, New Delhi. The article highlights that the open drains that crisscross the village pose a significant risk to residents, especially to children.
3. Based on the news item it can be inferred that the drain was to carry rainwater, but it looks like sewage slush filled in it due to non-maintenance and non-compliance of environmental norms, resulting in the accident.
4. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.
5. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal*

*Corporation of Greater Mumbai vs. Ankita Sinha &Ors.” reported in 2021
SCC Online SC 897.*

6. Hence, we implead the following as respondents in the matter:
 - i. Central Pollution Control Board, Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
 - ii. Delhi Pollution Control Committee, Through its Member
Secretary
6th floor, C wing, Delhi Secretariat, I P Estate, Delhi-110002
 - iii. Ministry of Environment, Forest and Climate Change, Through
its Regional Office
Integrated Regional Office, Jaipur, A-209&218, Aranya Bhawan,
Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur -
304002, Rajasthan
 - iv. District Magistrate, North West Delhi
Office of District Magistrate Kanjhawala Delhi-110081

7. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

8. List on 03.01.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 13, 2024..
No.1164/2024
HB